

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 404  
TO BE ANSWERED ON JULY 24, 2023**

**PUCCA HOUSES TO POOR FAMILIES UNDER PMAY-(U)**

**NO. 404. SHRI RAM SHAKAL:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government provides pucca houses to poor families under Pradhan Mantri Awas Yojana Urban (PMAY-U);
- (b) if so, the details thereof;
- (c) the number of pucca houses given during the last 3 years;
- (d) whether it has been brought to the notice of the Government that discrepancies have been found in providing pucca houses to the poor; and
- (e) if so, the measures taken by the Government to remove the discrepancies?

**ANSWER  
THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

(a) to (c): Yes, Sir. Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS) based on eligibility criteria as per scheme guidelines. As on date, 118.90 lakh houses have been sanctioned under PMAY-U. Of the sanctioned houses, 112.22 lakh have been grounded for construction; of which 75.31 lakh are completed/delivered to the beneficiaries. During the last three years, 45.43 lakh houses have been sanctioned and 46.04 lakh houses are grounded for construction which includes grounding of 5.92 lakh houses sanctioned in preceding years. During the last three years, 39.63 lakh houses are completed/delivered to the beneficiaries.

(d) & (e): PMAY-U scheme is being implemented through designated nodal agencies at State/UT level. As per the scheme guidelines, suitable grievance redressal system has been set up at both State and City level to address the grievances/discrepancies in implementing the scheme from various stakeholders. In addition, for proper selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. Complaints of irregularities/discrepancies during the implementation of PMAY scheme is forwarded to the concerned State/UT for appropriate action including disciplinary action against the concerned persons. Additionally, Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U.

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